COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 197 OF 2015

Dated: 17 th July, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Sree Rayalaseema Alkalies & Allied Chemicals Ltd. Vs.				Appellant(s)
Karnataka Electricity Regulato	ry Con	nmission & Ors.		Respondent(s)
Counsel for the Appellant (s)	:	Mr. Anantha Narayana M.	G.	
Counsel for the Respondent(s)	:	Mr. Ashok Bannidinni for I	R-5	
		Mr. Siddhanth Ms. Pratiksha Mishra Mr. Balaji Srinivasan for R	R-2, R-4	4 & R-6

<u>ORDER</u>

The learned counsel, Mr. Anantha Narayana M.G., appearing for the Appellant prays for two days time to enable him to do the needful and comply with the order dated 15.05.2018.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

The learned counsel appearing for the Appellant is granted two days time to enable him to comply with the order dated 15.05.2018. He may do the needful by 19.07.2018.

List this matter on <u>02.08.2018</u>, as agreed by the learned counsel appearing for the Appellant and the Respondents.

(S.D. Dubey) Technical Member (Justice N.K. Patil) Judicial Member